for the care, protection, education and training of the neglected juveniles, under the Juvenile Justice Act. 1986. The Gov. ernment of National Capital Territory of Delhi is also running three Village Cottage Homes for the care and protection of destitute children whose parents are unable to maintain them.

- 4 Three Sanskar Ashrams for children of the Denotified Tribes, four Home, for the care, protection and education of healthy children of leprosy affected persons are also being run. In addition to this, five Homes are also being run by the Voluntary Organisations with Government aid for the welfare of destitute children.
- 5. In all the Homes run by the Govern. ment of National Capital Territory of Delhi, children are being provided with food, lodging, education, health care and vocational skills wherever required.
- 6 About 10,000 children are being benefited every year under these schemes

Development of Tribals in MADA area of Rajasthan

- @*137. SHRI RAJENDRA PRASAD MODY: Will the Minister of WELFARE be pleased to state:
- (a) what steps have been taken by Gov_ ernment for the development of the Tribals in MADA area of Rajasthan during the Eighth Five Year Plan;
- (b) what are the details of the implementation of various schemes for upliftment of tribals; and
- (c) what is the total allocation proposed for the Eighth Plan and the top prioto the sectors for the rities accorded development of the Tribals of MADA?

MINISTER OF WELFARE THE (SHRI SITARAM KESRI): (a) The State implementing Government is schemes for the development of tribals in MADA areas of Rajasthan during the Eighth Five Year Plan. Individual beneficiary programmes have been taken

along with community programmes like irrigation facilities, education and training programmes etc. Medical camps are being organised to provide better health facilities for the tribals in the MADA areas. Rural link roads and rural hous. ing are also being taken up.

to

- (b) During the First Year of the Eighth Plan (1992-93) Rs. 450.41 lakhs has been spent on various development schemes including Rs 118.17 lakhs for providing better irrigation facilities, Rs. 45.05 lakhs on mini I.T. Is to provide technical skill Rs 18.01 lakhs on organising medical camps, Rs. 9.10 lakhs on rural housing Rs. 10.41 lakhs for construction of rural link roads and culverts etc
- (c) The total allocation proposed during the Eighth Plan is Rs. 35.22 crores.

Education, minor irrigation and training programmes have been given ton priority for the development of tribals by making allocation of Rs. 1209.80, 965.20, and Rs. 428.50 lakhs respectively

विल्ली अन्तर्राष्ट्रीय हिन्दी विशव-विद्यालय का स्थापित किया जाना

*138. শ্বী चिमनभाई शक्ल : क्या मानव संसाधन विकास मंत्री यह बताने की कपा करेंगे कि:

- (क) क्या सरकार दिल्ली में ग्रंतर-राष्ट्रीय हिन्दी विश्वविद्यालय स्थापित करने का विचार रखती है :
- (ख) यदि हां, तो इसके कब तक ग्रस्तित्व में ग्राने की संभावना है :
- (ग) क्या सरकार ने हिन्दी विश्व-विद्यालय के लिए मंजरी सातवीं पंचवर्षीय योजना में दे दी थी;
- (घ) इसके कार्य क्या होंगे स्रीर इसके ग्रंतर्गत कितने संस्थान होंगे।
- (ङ) स**रका**र ने सातवीं पंचवर्षीय योजना में प्रस्तावित ग्रंतरराष्ट्रीय हिन्दी

⁵⁷ @Previously Starred Question transferred from 6-12-93.

विश्वविद्यालय के लिए कितनी धनराशि उपलब्ध करवायी थी और क्या गत वर्ष गठित पांच सदस्यीय समिति ने अपनी रिपोर्ट प्रस्तुत कर दी है; और

Written Answers

(च) यदि हां; तो उसका व्योग क्या है ?

मानव संसाधन विकास मंत्री (श्री ग्रर्जुन सिह्) : (क) ग्रीर (ख) प्रस्ताव सरकार के विचाराधीन है।

(ग) जी, नहीं ∤

(घ) से (च) विश्वविद्यालय के कार्य तब पारिभाषित किए जायेंगे जब उसे स्पापित करने का निर्णय लिया जाएगा। म्रंतरराष्ट्रीय हिन्दी विश्वविद्यालय की स्थापना के लिए मंद्रालय की सातवीं योजना में कोई परिव्यय नहीं रखा गया था। सरकार द्वारा स्थापित एक विशेषज्ञ समिति ने ऐसे एक विश्वविद्यालय की स्थापना के लिए 1-5-93 की म्रपनी रिपोर्ट में सिफारिश की है। रिपोर्ट सरकार के विश्वराधीन है।

Drought in Bihar

- *139. SHR! S. S. AHLUWALIA: Wilithe Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that several parts of Bihar have been continuously in the grip of drought for the last many years.
 - (b) if so, the details thereof;
- (c) how many Central team₅ have so far visited the drought hit area₅ of the State to assess the effect of drought therein since the drought began in the State and when the last Central Team visited the drought hit area₅ of the State:
- (d) what are the details of the findings and recommendations of the latest Ceniral team; and

(e) what is the quantum of Central ussistance so far given to Bihar for the drought reliefs and whether Government consider, its sufficient?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) to (e) Due to aberrant behaviour of the South-West monsoon, parts of Bihar often suffer from drought conditions of varying degrees. 54 blocks in six Districts of the State have been identified as drought-prone under the Drought Prone Area Programme. In recent years, the State experienced 6 major droughts in 1966-67, 1972-73, 1977-78, 1979-80, 1982-83 and 1992-93.

The system of deputing a team of officers from Central Government for assessing the damage as well as the requirements of relief and rehabilitation in the wake of natural calamities started from 1961-62. On the basis of records available. Central Teams have visited Bihar in 1974-75. 1979-80. 1980-81. 1982-83, 1983-84 and 1992-93. in the wake of drought.

The main recommendations of the Central Team which visited Bihar in October, 1992, were the following:—

- (i) Advance release of funds from Calamity Relief Fund.
- (ii) Provision of additional funds from various Central/Centrallysponsored schemes like Jawahar Rozgar Yojana, Accelerated Ruraj Water Supply Programme, Agricultural Development Schemes, etc., subject to utilisation of available funds
- (iii) Enhanced allocation of foodgrains specifically for the drought affected areas.

Under the existing scheme of financing relief expenditure introduced with effect from 1-4-1990 on the basis of the recommendations of the IX Finance Commission, the State Government is required to undertake relief measures in the wake of natural calamities, using the corpus of the Calamity Relief Fund (CRF) allotted to the State. On the basis of the recommendations of the Central